

[Shri K. R. Ganesh]

natory memorandum. [Placed in Library See No. LT-4663/73.]

- (3) A copy of Notification No. G.S.R. 172(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1973, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-4664/73.]

12.45 hrs.

RE. ALLEGED WRONG STATEMENT BY MINISTER—contd.

SHRI INDRAJIT GUPTA: But this is not a question of interpretation. It is a question of fact, whether a particular defence establishment is there or is not there. That is a question of fact. That is being disputed. Rather than discuss it in the House, I think it is better that some committee should go into it.

MR. SPEAKER: Only if I hold it is a question of privilege. It is not a question of privilege. I say it is not a question of privilege.

SHRI H. N. MUKERJEE: How do you hold it so?

MR. SPEAKER: Let the House discuss it. Even the report of the committee is going to come to the House. Why not the House discuss it?

SHRI H. N. MUKERJEE: Because the Minister is concerned and certain other things are concerned, you are pleased to make this statement. This is obviously shielding the Minister.

MR. SPEAKER: I am sorry. Prof. Chattopadhyaya.

12.46 hrs.

PAPERS LAID ON THE TABLE—
contd.

AUDIT REPORT AND ACCOUNTS OF TEA BOARD FOR 1969-70

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): I lay on the Table a copy of the Audit Report on the Accounts of the Tea Board for the year 1969-70 along with the Statement of Accounts (Hindi and English versions). [Placed in Library. See No. LT-4665/73].

RE. ALLEGED WRONG STATEMENT BY MINISTER—contd.

(Interruptions)

MR. SPEAKER: Secretary.

SHRI H. N. MUKERJEE (Calcutta-North-East): No.

SHRI SYAMNANDAN MISHRA: May I say this for your dispassionate consideration? The whole point is that I have supported my facts with documentary evidence.

MR. SPEAKER: I do not agree. They do not have any relevance. I am not bound to be forced into saying what you wish. I have my own way of judging things.

(Interruption)

MR. SPEAKER: I am sorry, I cannot allow it. I am not permitting any Members. I am not taking notice of anything said by a Member not permitted. Shri Indrajit Gupta.

SHRI INDRAJIT GUPTA: When the matter was discussed in the House, certain political overtones crept in. I am not blaming anybody.

I would humbly request you not to allow yourself in coming to your decision to be influenced in any way by those political overtones. I am not supporting this question on that ground at all. But I have studied the documents, of which Shri Mishra was good enough to give me a copy, and the only thing with which we are concerned is that there is a statement made categorically by the Minister to the effect that a particular defence establishment no longer exists or is located there. He is producing evidence to show that it is located there.

MR. SPEAKER: It is a question of my understanding. If I were to express my opinion, I do not agree with that. I leave it to the House. I do not agree with what he has said. I have seen it. I have read it on merits. That is not correct.

(Interruptions)

MR. SPEAKER: This is not the way you can force me. On the one hand, you say that I have to give my opinion on a dispute. If I express my opinion, you say 'No'.

(Interruptions)

MR. SPEAKER: No, please. I am not allowing any gentleman now.

(Interruptions)

MR. SPEAKER: Let the House decide it. I am not going to give an opinion. I am not allowing any gentleman. Now, the Secretary,— Messages from Rajya Sabha;

(Interruptions)

MR. SPEAKER: I have given my ruling on it. You cannot force me like that.

(Interruptions)

MR. SPEAKER: I am sorry I am not allowing any Member. I am finishing everything. I am passing on to the next item.

(Interruptions)

MR. SPEAKER: I am passing on to the next item. No, no.

(Interruptions)

MR. SPEAKER: Point of order on what? I have given my ruling.

(Interruptions)

MR. SPEAKER: Order, please. Let the House decide it. I am not allowing any gentleman now.

(Interruptions)

MR. SPEAKER: No point of order. I am not going to allow any point of order. No question of point of order on my ruling.

(Interruptions)

MR. SPEAKER: No question of point of order.

(Interruptions)

MR. SPEAKER: No point of order on my ruling. I am not going to allow any point of order. I am not going to permit anybody and I am not allowing any gentleman. I am not allowing it.

(Interruptions)

MR. SPEAKER: No, please. I am not allowing any privilege motion. But I do not deny the right of the House to discuss it.

(Interruptions)

SHRI SHYAMNANDAN MISHRA: May I make an offer to the Chair?

MR. SPEAKER: Yes.

SHRI SHYAMNANDAN MISHRA: If the facts which are submitted to you are considered by you to be wrong, then I am prepared to be hauled up before the Privileges Committee and I should be given an opportunity to place them before it.

MR. SPEAKER: That is why I said that if the facts are disputed and where there is a question of interpretation, the House may discuss it.

(Interruptions)

MR. SPEAKER: I have given my ruling, that is finished now. There cannot be any point of order on my ruling and I am not allowing anybody now.

(Interruptions)

MR. SPEAKER: Order, please. There is no point of order on my ruling. I have already given my ruling. I have not permitted anybody to speak now. Please, all of you sit down.

(Interruptions)

MR. SPEAKER: That was not meant for communication. I do not permit any point of order on my ruling. Unless a Member is permitted, it cannot be reported. You cannot get my ruling by your shouting.

13 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Refugee Relief Taxes (Abolition) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 26th March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Territories Taxation Laws (Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 26th March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th March, 1973, agreed to the following amendments made by the Lok Sabha at its sitting held on the 26th March, 1973, in the Capital of Punjab (Development and Regulation) (Chandigarh Amendment) Bill, 1972:—

Enacting Formula

1. That at page 1, line 1,—
for "Twenty-third" substitute
"Twenty-fourth"

Clause 1

2. That at page 1, line 4,—
for "1972" substitute "1973".

(iv) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 29th March, 1973, adopted the following motion in regard to the Joint Committee on the Disturbed Areas (Special Courts) Bill, 1972:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member of the Rajya Sabha to the Joint Committee on the Disturbed Areas (Special Courts) Bill, 1972, in the vacancy caused by the resignation of Shri Bhola Paswan Shastri from the membership of the said Joint Committee and resolves that Shrimati Jahanara Jaipal Singh, a Member of the Rajya Sabha, be appointed to the said Joint Committee to fill the vacancy."

(v) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 29th March, 1973, adopted the following motion in regard to the Joint Committee on the Companies (Amendment) Bill, 1972:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member of the Rajya Sabha to the Joint Committee on the Companies (Amendment) Bill, 1972, in the vacancy caused by the resignation of Shri K. V. Raghunatha Reddy from the membership of the said Joint Committee and resolves that Shri H. M. Trivedi, a Member of the Rajya Sabha be appointed to the said Joint Committee to fill the vacancy."